

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IB/712/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Gurleen Kaur	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Amod K Dalela
For the RP	: Adv. Rajiv Malik, Adv. Pratiksha Singh, Adv. Mansi Agarwal for RP and Mr. Mohit Kumar Gupta, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the RP is present and has submitted that they served the report. Learned Counsel for the Applicant Bank is also present through VC. No reply on behalf of the Respondent. In this matter, an application i.e. IA No. 418/ND/2024 which was filed for taking on record the RP's report, however, by mistake in the order dated 02.02.2024, it was mentioned that IA No. 418/ND/2024 stands allowed. The said order dated 02.02.2024 is recalled. Resolution Professional is directed to take steps to serve the notice of hearing on the Respondent by way of substituted service. List the matter on **02.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)